

**In The Central Administrative Tribunal
Jaipur Bench, Jaipur**

OA/TA/MP No. 592/2001

Abdul Samad Khan Versus UOI & Ors.

Date of Order	Orders
3.1.2002	<p>Mr. Shiv Kumar - Counsel for the applicant.</p> <p>The main contention of the learned counsel for the applicant in this O.A is that vide order dated 3.7.2001, respondent No.2 ordered to regularise the cases of 9 persons including the applicant but the applicant has not been regularised so far. He submits that this O.A may be disposed of by giving necessary direction to the respondents to decide/dispose of the representation if any filed by the applicant within 2 weeks, by a reasoned and speaking order.</p> <p>In view of the submissions made before me, I direct respondent No.2 to dispose of the representation by reasoned and speaking order within 2 months from the date of receipt of such representation if the same is filed by the applicant within 2 weeks from the date of passing of this order. The applicant shall be at liberty to approach the appropriate forum if so advised in case he feels aggrieved with the decision of the representation. With the above direction, this O.A is disposed of.</p> <p>A copy of this order alongwith copy of O.A be sent to respondent No.2 for necessary action.</p> <p><i>Revered and Thank you</i> <i>S.K. Agarwal</i> (S.K. Agarwal) Member (J).</p>

Copy sent to respondent alongwith copy of O.A

made 14/06/02
Dated 14.1.2002